

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4861
ANSWERED ON:07.05.2012
REVISION OF LABOUR LAWS
Singh Baba Shri K.C.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government has a proposal to review some of the labour laws, which are standing as obstacles for employment generation, welfare of labour force etc.;

(b)if so, the details of laws that the Government proposes to review;

(c)whether any decision has been taken during the Indian Labour Congress held recently with regard to the above; and

(d)if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Review of labour laws is a continuous process and amendments are made in labour laws from time to time in order to promote employment generation, welfare of labour force, etc. Recent amendments carried out include those under the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantation Labour Act, 1951 the Maternity Benefit Act, 1961 and the Workmen's Compensation Act, 1923. In addition, the Government has introduced the Labour Laws (Exemption from Furnishing Returns and Maintaining of Registers by Certain Establishments) (Amendment) Bill, 2011, the Mines (Amendment) Bill, 2011 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) (Amendment) Bill, 2011

(c) & (d): In the 44th Session of Indian Labour Conference held during 14-15 February, 2012 several recommendations were made which, inter-alia include, strict implementation of labour laws, devising broad based social security, strengthening of labour enforcement machinery, extending the coverage of Rashtriya Swasthya Bima Yojana to other categories of workers and adding additional benefits, raising wage ceiling in the Employees Provident Fund, enhancement of Pension under the Employees Pension Scheme, 1995 etc. and measures for promoting skill development and training to enhance employability.